

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.147/2017 in T.A. No.243/2009

Friday, this the 2nd day of February 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Jagdish Prasad s/o Sh. Ram Dhan Verma
B-2/172, Yamuna Vihar
Shahdara, Delhi - 53

..Applicant

(Mr. Vikash Kumar, Advocate for Mr. Sanjiv K. Jha, Advocate)

Versus

1. Sh. P K Gupta
Commissioner
North Delhi Municipal Corporation
4th Floor, Dr. SPM Civic Center
Jawahar Lal Nehru Marg, New Delhi – 110 002
2. Sh. Pankuj Kumar Singh
Additional Commissioner (Establishment)
North Delhi Municipal Corporation
5th Floor, Dr. SPM Civic Center
Jawahar Lal Nehru Marg, New Delhi – 110 002
3. Smt. Sangeeta Bansal
Director (Personnel)
North Delhi Municipal Corporation
13th Floor, Dr. S P M Civic Center
Jawahar Lal Nehru Marg
New Delhi – 110 002

..Respondents

(Mr. R N Singh, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Vide order dated 24.05.2011 passed in T.A. No.243/2009, following directions were issued:-

“15. In view of the above the TA is partly allowed. It is declared that in so far as assigning of seniority to the ‘late comers’ without following the orders dated 06-06-1978 as modified is illegal. Respondents are directed to suitably modify the seniority list dated 15-02-2005 to that extent by following the procedure for such modification of the seniority list (i.e. by duly issuing necessary show cause notice to the affected parties). It is also declared that in so far as seniority assigned to the promotees are concerned, the same is held valid.”

2. A compliance affidavit dated 25.09.2017 has been filed. In paragraphs 5 & 7 of the aforesaid affidavit, it is stated that in compliance of the directions of the Tribunal, review Departmental Promotion Committees (DPCs) in original DPCs of 1997, 1998, 2002, 2006 & 2007 for the post of Assistant Engineer (Civil) were conducted on 18.09.2015 and 22.09.2015, and based upon the recommendations of the review DPCs, vide order dated 01.12.2015, a revised provisional seniority list dated 21.12.2015 was circulated inviting objections within fifteen days. All the objections raised by the individuals, including the representation preferred by the applicant on 16.06.2011, were duly considered and final seniority list dated 10.03.2016 was circulated, a copy of the same is at Annexure C-6 to the C.P. From the above averments, we find that the directions of the Tribunal stand complied with.

3. This C.P. is accordingly closed. Proceedings dropped.

(K.N. Shrivastava)
Member (A)

February 2, 2018
/sunil/

(Justice Permod Kohli)
Chairman